

construction of houses, repair/renovation of damaged houses and dilapidated unused houses, construction of transit accommodation, continuations of cash relief to migrants, students scholarship, employment, assistance to the agriculturists and the horticulturist and waiver of interest on unpaid loan etc.

The Package is being implemented by the Jammu and Kashmir Government and till now, one family has returned to the Valley availing the benefit of ₹ 7.5 lakh for construction of house. 1474 State Government jobs have been provided to the migrant youths. 505 Transit accommodations have been constructed in the Kashmir Valley [Vessu (Kulgam) - 250, Khanpur (Baramulla) - 130, Hawal (Pulwama) - 65, Kupwara - 60] and allotted to newly appointed migrant employees under the Package.

(d) The plans/packages in this respect are generally made in consultation with the State Government. The Prime Minister's Package-2008 was also prepared in consultation with the Government of Jammu and Kashmir.

The Prime Minister's Package-2008 is different from the Package announced in the year 2004 as it provides for many comprehensive facilities for the migrants *e.g.* financial assistance for purchase/construction of houses, repair/renovation of damaged houses and dilapidated/unused houses, construction of transit accommodation, continuations of cash relief to migrants, students scholarship, employment, assistance to the agriculturists and the horticulturist and waiver of interest on unpaid loan etc. while under Prime Minister's Package 2004, financial assistance was provided by the Government for construction of flats/tenements for the migrants in Jammu and the Kashmir Valley.

The review of such plans and packages is a continuous process and will continue to remain so in order to remove the bottlenecks and shortcomings, if any.

Racial discrimination against migrants from North-East in Delhi/NCR

298. SHRIMATI WANSUK SYIEM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Centre has taken serious note of the recurring incidents of racial discrimination and assault against migrants from North-East in Delhi/NCR;

(b) whether students and others from the North-East living in Delhi are constantly subjected to a kind of apartheid by the local communities and otherwise exploited by landlords and shopkeepers; and

(c) whether the Centre has set up a Committee comprising of law, enforcement professional officers from various NE States to monitor and oversee the functioning of the law enforcement agencies in Delhi to provide protection and dignity to the migrants from the North-East?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) The Government has taken serious note of the incidents of alleged racial discrimination and assaults against migrants from North-East in Delhi/NCR. The State Governments and the Union Territory Administrations including the National Capital Territory of Delhi have already been sensitized about the issue and have been advised to take pre-emptive measures to prevent the possible recurrence of such incidents. As per NCRB, no specific data in respect of the racial discrimination against migrants from North Eastern States is available.

(b) No such case has been reported to Delhi Police. However, Delhi Police has taken the following initiatives for the security of NE people:-

- (i). Delhi Police has issued a Separate Standing Order Procedure 383/2014 to deal with NE Security related issues.
- (ii). Special Helpline No. 1093 has been introduced on 14th Feb., 2014.
- (iii). Special Cell for North East has started functioning at Nanakpura, Delhi and 15 police personnel from NE States have been posted in the Cell. A DCP rank officer from North East has been designated as Incharge of Special Police Unit for North Eastern Region, Nanakpura, Delhi.
- (iv). 34 representatives have been appointed from the students and volunteers as Delhi Police representatives for North Eastern States and they have been given training on how to assist the victims from North Eastern States during the crisis.
- (v). IGP Rank officer of Delhi Police has been appointed as Nodal Officer for North East related issues.
- (vi). As and when any case is reported, Delhi Police promptly take action and register FIR.

(c) A Committee has been set up on 5.02.2014 by the Government under the Chairmanship of Shri M.P. Bazbaruah to:-

- (i). Examine the various kinds of concerns, including the concerns regarding security of the persons hailing from the North-Eastern States.
- (ii). Examine the causes behind the attacks/violence and discrimination against the people from the North-Eastern States.
- (iii). Suggest measures to be taken by the Government to address these concerns.
- (iv). Suggest legal remedies to address these concerns.